

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in library. See No. LT-6952/83].

*Notification under Essential Commodities Act, 1955.*

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : I beg to lay on the Table, a copy of Notification No. S.O. 562 (E) (Hindi and English versions) published in Gazette of India dated the 8th August, 1983 containing Order rescinding the Imported Cement Control Order, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. LT-6953/83].

*Notification under Andhra Scientific Company Ltd. (Acquisition and Transfer of undertakings) Act, 1982, and Statement for delay.*

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : On behalf of Shri K.P. Singh Deo, I beg to lay on the Table—

(1) A copy of Notification No. S.R.O. 14 (E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1983 vesting of the right, title and interest of Messrs Andhra Scientific Company Limited, Machilipatnam in Bharat Electronics Limited on and from the 1st July, 1981, under sub-section (3) of section 31 of the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act, 1982.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above. [Placed in library. See No. LT-6954/83].

*Annual Report, Annual Accounts and Review thereon of International Airports Authority of India for 1981-82 and Statement for delay in laying the Report of the said Authority for the year 1980-81.*

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1981-82, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(3) A copy of the Review (Hindi and English versions) by the Government of the performance of International Airports Authority of India for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1980-81 mentioned at items (1) and (2) above. [Placed in Library. See No. LT-6955/83].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1953—

(i) The Indian Airlines Employees' Provident Fund (Amendment) Regulations, 1983 published in Gazette of India dated the 19th March, 1983 together with an explanatory note.